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OA No. 788/05

Dt. 20.07.2005

Hon'ble Mr. Justice S.R. Singh, VC.

Heard Sri K.P. Singh For the applicant and Sri D.P. Singh for the respondents.

Learned counsel for the respondents prays for and is granted 4 weeks to file CA. Applicant shall have 2 weeks thereafter to file RA. List on 14.09.2005.

Heard on question for grant of interim relief. The applicant, it appears, was transferred from Kendriya Vidyalaya, AFS, Memaura, Lucknow to Kendriya Vidyalaya, Kanpur Cantt vice Smt. Manjula Srivastava, who was transferred in place of the applicant. Admittedly it was a mutual transfer acting upon which the applicant joined at Kanpur on 09.06.2005. By impugned order dated 16.06.2005, the transfer order dated 30.05.2005 has been cancelled with immediate effect and by a subsequent order dated 20.06.2005 the applicant has been redeployed to Kendriya Vidyalaya, Gwalior pursuant to Headquarters' New Delhi order dated 01.06.2005. It appears that the order dated 01.06.2005 was passed under some misconception of fact.

However, in the fact situation of the case, it is provided that till the next date fixed the effect and operation of the order dated 16.06.2005 and 20.06.2005 shall remain stayed. It is further provided that pendency of this OA will not preclude the authority to pass appropriate order on representation, if so filed by the applicant within a period of three weeks from today.

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VICE-CHAIRMAN.

/ANAND/

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20.7.05